



2026:AHC:25835

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2847 of 2026

Smt. Nisara

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sanjai Singh
Counsel for Respondent(s)	:	C.S.C., Sunil Kumar Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent no.2 to take a final decision in the case/application under Section 76 of the U.P. Revenue Code, 2006 dated 07.11.2023 expeditiously.
4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent no.2-Sub Divisional Magistrate, Tehsil-Dhaulana, District Hapur to decide the aforesaid case/application expeditiously strictly in accordance with law and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

February 5, 2026

Pramod Tripathi